

should show her the courtesy and allow her to make her point.

**SHRIMATI VASUNDHARA RAJE** (Jhalwar): Sir, I must say, it is beautifully termed to our advantage.

**MR. SPEAKER:** Well, if you feel that way, that means, you are behaving very well.

**SHRIMATI VASUNDHARA RAJE:** Sir, I think a newsitem appeared in this morning's *Economics Times* which concerns a raid carried out on the offices of Clarion, which is a leading advertising agency. It was conducted in all centres which include Calcutta, which is the headquarters, and the branch offices in Delhi and Bombay. According to information, which is available, the taxmen have even raided the private premises of the senior executives of this company. The Clarion office was raided in the morning yesterday and apparently then shut down for the day. The provocation for the raid apparently was an allegation concerning the irregularities in the company's accounts.

An interesting turn of the event was that the Clarion top-brass called a meeting in Calcutta immediately after this to discuss some important issues. Another interesting twist to this whole thing is that while Clarion has gone through very turbulent times in the last few years. It also bagged a very large chunk of Congress (I) advertising in the 1991 elections. Could it perhaps be one of the reasons why this raid is being hushed up, why political pressure is being brought upon the sleuths who went there because some incriminating documents have been found? Apparently, the facts are being hidden. People are not being allowed to speak out and there is no one to hush up the case.

I would request that the Government to bring all the facts concerning this out in the open. No political interference or pressure should be put on these things. If a raid of this nature has taken place on an agency of the size of Clarion, I think, the matter should certainly be brought to light (*Interruptions*).

**SHRIMATI GEETA MUKHERJEE** (Panskura): Sir, with your permission, I want to draw the attention of the Council of Ministers to one fact. This deals with the question of proposed merger of Modi Carpets Limited and Modi Rubber Limited in Raebareli, Uttar Pradesh. Seven hundred workers are involved in it. Actually, BIFR itself had already agreed that there should be a merger and they themselves called a meeting yesterday. Unfortunately, the financial institutions came down and said nothing can be done. This is a very interesting situations.

So, the AITUC union over there have particularly asked the Government. It has also been said by the financial institutions that if the workers cooperatives have to come, that also can be taken up only if Uttar Pradesh Government gives a huge loan. With the policy of the Uttar Pradesh Government, one knows that there will not be any such possibility. Therefore, they want that the Government must intervene to clear up the draft merger scheme circulated among the participants by the BIFR and hurdles created by the financial institutions be checked immediately.

They have also said that the Modi Carpets Limited is commercially sound in domestic as well as export market and workers shall cooperate with the company. Therefore, to help these workers, the Central Government should intervene in the matter.

**SHRI G.M.C. BALAYOGI** (Amalapuram): Sir, NTPC authorities acquired about 600 acres of land from small farmers for setting up of a gas based power project in Kakinada town in Andhara Pradesh. They had already spent about Rs. 6 crore in developing the land and on other infrastructural activities. There is already NTPC's office staff working in it.

Now I understand that NTPC is thinking of changing the location of this project from Kakinada to some other place on some trivial grounds. One of the reasons is that at Coringa village about 25 kms away from the site, there was a crocodile sanctuary exist at

present. The Department of Environment, Government of India feel that by setting up the project at Kakinada, they will be destroying the crocodile sanctuary at Coringa village.

In view of the above facts, we urge upon you, Sir, to kindly ensure that the NTPC does not shift the project from Kakinada to any other place at this stage. We request you to advise the Environment Department not to object for petty reason of environmental clearance. Otherwise some voluntary organisations and the people of East Godavari district will start avoidable agitation.

[*Translation*]

**SHRI MADAN LAL KHURANA** (South Delhi): Mr. Speaker, Sir, with your permission, I would like to submit that stepmotherly treatment is being meted out to Delhi as it has no proper set-up. For example, I would like to mention about the Budget of Delhi and I am not going into its details. I would like to give you three examples in this regard. First of them is that the present population of Delhi is 94 lakhs and there are 24 lakh ration card holders. According to this, the monthly requirement of wheat in Delhi is 2 lakh tonnes; but it is being supplied only 72 thousand tonnes. Secondly, a statement of Lt-Governor has appeared in the 'Dharmayug' magazine that Delhi is going to face acute crises of water in near future. Delhi is situated on both banks of River Yamuna. There is a rule that a State will have a share of water of the river through which it passes. But there is no such organisation like Yamuna River Authority in Delhi. Water of this river is given to Uttar Pradesh and Haryana and Delhi does not get any share of it. Thirdly, Delhi is suffering in the matter of grants today. The Home Minister had to give a grant of Rs. 27 crores to the Corporation in Delhi within these three months, but only a few days have left in the month of March and the financial year is coming to an end and it has been only given an amount of Rs. 9 crore just two days back and it is being said that there are no funds. The present situation of Delhi is that whereas

the Corporation should have a stock of 2 lakh cement bags, but it was having only 304 bags, yesterday, morning. As this is the last months of this financial year, therefore, I would like to submit that more funds should be provided to the Corporation, otherwise, all the development works will stop and funds will lapse. Therefore, I would request the Home Minister as all these departments are under his Ministry that he should give top-priority to the things I have mentioned and get them done, so that budget funds do not lapse and the pending works of Delhi are completed. I would also like to submit that the election of Delhi should be held at the earliest, so that it gets a proper set up of its own and someone is made accountable for Delhi....(*Interruptions*)....

**MR. SPEAKER:** All the representatives of Delhi will speak. You will also endorse the same feelings. All of you please conclude in one minute each.

**SHRI TARACHAND KHANDELWAL** (Chandni Chowk): Mr. Speaker, Sir, a very serious question has been raised here. The development of Delhi has come to a halt for the last two years. Whenever we, the Members of Parliament from Delhi, talk with any of the departments, they say that they do not have funds, cement or other items. Delhi does not belong to only Delhiites. It is the capital of the country. Every year near about 31 lakh additional people come to Delhi and settle here. In view of the price-rise and increasing population, one and half times more allocation should be made to Delhi than that was made last year. I would like to submit to the Central Government that if there is disorder and chaos in Delhi and no development work takes place, it will bring bad name to the central government. It is in the interest of the Central Government to develop Delhi.

Delhi's image gets tarnished in the eyes of outsiders and it is discussed across the country. Therefore, I would like to submit to the Government to allocate more funds to Delhi in order to refurbish its image.

**SHRI KALKA DAS** (Karol Bagh): Mr.